

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1962
ANSWERED ON 11TH DECEMBER, 2025
ROAD ACCIDENTS DUE TO POTHOLES**

1962. SHRI MANI A:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is aware of road accidents caused due to potholes on National Highways passing through Tamil Nadu especially in Dharmapuri district, if so, the details thereof;**
- (b) the number of such accidents reported in Tamil Nadu particularly in Dharmapuri during the last three years and the current year;**
- (c) whether any compensation has been provided to accident victims affected due to potholes on National Highways in Tamil Nadu including Dharmapuri, if so, the details thereof, district-wise and if not, the reasons therefor; and**
- (d) whether the Government has put in place any mechanism to regularly monitor and identify potholes on National Highways in Tamil Nadu especially in the Dharmapuri stretch and if so, the details thereof?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) As per the data received from Police Departments of States/ UTs, total number of road accidents in the State of Tamil Nadu caused on account of Potholes during the years 2021 to 2024 is given below :-

No. of Road Accidents in Tamil Nadu	
Year	Road Accidents
2021	459
2022	446
2023	620
2024	360

As per the data, road accidents occur due to multiple causes such as over-speeding, use of mobile phone while driving, drunken driving/consumption of alcohol, driving on wrong side/ lane indiscipline, jumping red light, non-use of safety devices such as helmets and seat belts, vehicular condition, weather condition, road condition, etc.

(c) As per Section 161 of Motor Vehicles Act, 1988, compensation is provided in respect of the death of persons resulting from hit and run motor accidents. Accordingly, the Compensation to Victims of Hit and Run Motor Accidents Scheme, 2022 has been notified vide G.S.R. 163(E) dated the 25th February, 2022. Under this scheme, a fixed sum of Rupees Two Lakh is provided to legal representatives of the deceased in case of the death of an accident victim due to hit and run motor accident. The scheme guidelines also has provisions for providing compensation of an amount of Rupees Fifty Thousand in case of grievous injury.

As per section 162 of the Motor Vehicles Act, 1988, Government has notified the Cashless Treatment of Road Accident Victims Scheme, 2025 on 5th May, 2025. The detailed guidelines including process flow, stakeholder-wise standard operating procedures and clearly delineated roles and responsibilities have also been notified on 4th June, 2025. Under the scheme, road accident victim is entitled for cashless treatment upto Rs. 1.5 lakh per victim per accident for a maximum period of 7 days from date of accident.

(d) Potholes are identified during regular inspection of the project stretches by the field Officers. Besides, potholes are also identified with the help of drone survey and network survey vehicles. Inputs from road users, through 'Rajamargyatra App' are also considered.
